

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1428
ANSWERED ON:16.07.2004
AMENDMENTS IN EVIDENCE AMENDMENT ACT
Thakkar Smt. Jayaben B.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is aware that voicing concern over the rise in custodial deaths and torture of suspects, the Supreme Court has asked the Government to seriously consider the Law Commission's recommendations to change the Evidence (Amendment) Act, 2002 for curbing such offences and punishing erring police officials; and

(b) if so, the reaction of the Union Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

a) Yes; Sir.

b) The Central Government is studying the various recommendations contained in the 185th Report of Law Commission of India on the Review of the Indian Evidence Act, 1872 in consultation with the Supreme Court of India, High Courts, Bar Council of India, State Bar Councils and the State Governments/Union territory administrations. As the Report is voluminous and involves deep study and careful consideration, it will take some time before a final decision in the matter is taken.